

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Contempt Case (AT) No.33 of 2020

in

Company Appeal (AT) (Ins) No.360 & 420 of 2019

IN THE MATTER OF:

Rajneesh Singhvi

...Applicant

Versus

Manoj Kumar Goel

...Respondent

For Applicant: **Shri Amol Vyas and Shri Saumil Sharma,**
Advocates

For Respondent: **None**

O R D E R
(Virtual Mode)

18.03.2021 Learned Counsel for the Applicant submits that in spite of service of Notice on Respondent as to why proceedings of contempt should not be initiated, none has appeared.

The learned Counsel for the Applicant submits that he will address the Court with regard to the further steps to be taken and procedure to be adopted.

List the Contempt Case on 1st April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md